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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 06th day of DECEMBER 2004.

Original Application no. 1490 of 2004.

Hon'ble Mr. D.R. Tiwari, Member A.

Sri M.L. Yadav, S/o Badal Yadav,
R/o Ballia South, P.O. Bhagalpur,
Distt. Deoria.

... Applicant

By Adv : Sri B.P. Srivastava

V E R S U S

1. Union of India through its General Manager,
Eastern Railway, Gorakhpur.
2. Divisional Railway Manager (P),
Eastern Railway, Varanasi.

... Respondents

By Adv : Sri K.P. Singh

O R D E R

D.R. Tiwari, AM.

By this OA, filed under Section 19 of the A.T. Act, 1985, the applicant has prayed for the following reliefs :-

- i. That the opposite party no. 2, the Divisional Railway Manager (Karmik), Eastern Railway, Varanasi may be directed to pass necessary orders forthwith in the petitioner's representation dated 17.11.2003
- ii. That a declaration may be issued to direct the Opposite party no. 2 to pay the petitioner's amount shown in his representation dated 17.11.2003.

...2/-

A. Tiwari

(2)

2.

2. The applicant retired from the post of Assistant Station Master of Fariha Railway Station on 31.07.2002. The learned counsel for the applicant submitted that inspite of representation and his personal contact with the competent authority he has not been paid retiral benefits till date. He has made a detailed representation to the Divisional Railway Manager, Eastern Railway, Varanasi on 17.11.2003 (Ann4) About one year has since been elapsed and the applicant has not heard about any decision taken by the Competent Authority in this regard, on his representation mentioned above. Learned counsel for the applicant submits that the retired person is in difficulty and he has not been able to pursuade the competent authority further by going to the various placeses and getting his grievance redressed by personal contacts.

Upon regard by had
3. Having regard to the facts mentioned above I feel it is appropriate and just to issue direction to the Competent Authority to consider and decide the representation mentioned above by a reasoned and speaking order within a stipulated period. I do not think necessary to call for the counter at this stage.

4. Accordingly, the OA is finally disposed of at the admission stage itself with direction to the respondent no. 2 to consider and decide the representation of the applicant dated 17.11.2003 by reasoned and speaking order within a period of three months from the date of communication of this order under intimation to the applicant.

5. There shall be no order as to costs.

Atala
Member A

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